

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 2039/2021

Date of Decision: 17<sup>th</sup> March, 2021

CORAM: RAVINDER KAUR, MEMBER (J)

Miss Ankita D/o Suddhodan Ramtake  
Age 25 Yrs. Occ. Nil  
C/o. Nilesh S/o Ramnath Mourya  
Ward No.5, Lala Lane, Gore Bazaar,  
Durga Chowk, Cant. Kamptee-441 001      ... **Applicant**

( By Advocate Shri Salim I. Khan)

## VERSUS

1. Union of India through  
Ministry of Defence,  
South Block, Nirmal Bhawan,  
Chanakya Puri, New Delhi  
- 110 021 through Secretary,  
Ministry of Defence,  
New Delhi.
2. Military Engineering Services  
Through Commanding Officer  
Garrison Engineering  
Contonment Kamptee-441 002.
3. C.W.E. Commonder, Commonde  
R Works Engineer, Civil Lines,  
Nagpur -440 001. . . **Respondents**

( By Advocate Shri R.G. Agrawal)

Proceeding conducted through videoconferencing with  
consent of counsels for the parties

### ORDER (ORAL)

**Present:**

Advocate Shri Salim I. Khan for the applicant.

Advocate Shri R.G. Agrawal for the respondents.

2. Heard Shri Salim on Admission.

3. The present OA has been filed by the applicant- daughter of late Shri Shuddhodhan Lalaji Ramtake for seeking appointment on compassionate ground. Her father was serving as Electrician with respondent No.2 and died on 16.08.2006 while in service. After his death, his wife now late Sujata Shuddhodhan Ramtake was appointed on compassionate ground as a Peon on 11.04.2013. She died on 07.01.2019 while in service. Thereafter, the present applicant approached the respondent No.2 vide representation dated 12.03.2019 (Annex A-4) which was forwarded to HQ/CWE, Nagpur vide letter dated March, 2019 (Annex A-5) but till date she has not received any response to the same.

4. Shri R.G. Agrawal has submitted that there is delay in filing the present OA by 165 days as the OA ought have been filed in September, 2019. It is observed that since March, 2020, there is Covid-19 pandemic, as such, any such delay in filing the present OA on account of these circumstances is of no consequences, particularly, in view of the directions of Hon'ble Apex Court as well whereby from time to time the period of limitation has been extended.

5. In my opinion, it is a fit case where the respondents should be directed to dispose of the representation of the applicant in a time bound manner.

6. The respondents are thus directed to consider and dispose of the representation of the applicant dated 12.03.2019 for grant of compassionate appointment as per applicable law/rules and regulations vide reasoned and speaking order within a period of eight weeks from the date of receipt of certified copy of this order and thereafter, within one week, to communicate the same to the applicant.

7. With these directions, the Original Application stands disposed of at the admission stage itself. MA No.2030/2021 stands closed. No order as to costs.

(Ravinder Kaur)  
Member (J)

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19/3/21

